

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.52/95

Dr. B. B. Bhardar: 14.3.1995

Smt. Kamlesh Sharma : Applicant

Vs.

Union of India & Ors. : Respondents

Mr. J. K. Kaushik : Counsel for applicant

CORAM:

Hon'ble Mr. Gopal Krishna, Member (Judl.)


Hon'ble Mr. C. P. Sharma, Member (Adm.)

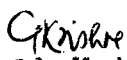
PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDL.).

Applicant Smt. Kamlesh Sharma in this application under Sec. 19 of the Administrative Tribunals Act, 1985 has challenged the impugned orders at Annex.A1, A2 and A3 dated 3.2.92, 21.7.93 and 27.10.93 respectively and prayed for a direction to the respondents to post her at Meerut on compassionate consideration.

2. We have heard the learned counsel for the applicant.

3. The applicant is seeking her transfer from Nassirabad to Meerut as a Lady Health Visiter (Civilian) in the Military Hospital on the ground of her family circumstances. The applicant's husband is employed at Meerut. Her son is living with his father and two grown-up daughters are living with the applicant. The applicant had admittedly made a representation Annex.A6 dated 11.8.93 but the same was rejected vide order dated 27.10.93 (Annex.A3). However the matter of the applicant's transfer to Meerut is still under consideration with the department as evidenced by the correspondence referred to in paras 20 and 21 of the O.A. So far as the question of the applicant's transfer from Nassirabad to Meerut on personal ground is concerned, it is for the department to consider and decide the matter. The department may take a decision on the applicant's request for transfer to Meerut as expeditiously as possible. With this observations the O.A. stands dismissed at the stage of admission. A copy of the O.A. and the documents annexed thereto be sent to the respondents alongwith a copy of this order.

  
(O.P. Sharma)  
Member (A).

  
(Gopal Krishna)  
Member (J).